IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-90(PB)/2017

IN THE MATTER OF: M/s. TV 18 Broadcast Ltd.

.....Petitioner

M/s. Amarpali Media Vision Broadcast Pvt. Ltd.

.....Respondent

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

Shri Mayank Goel, RP in person

Shri Monamshel Maring, Advocate for RP

For the Respondent(s):

Shri Alok Kr. Aggarwal with Ms. Rati Tandon,

Advocates

ORDER

Learned RP has stated that co-operation from the respondent is being extended in as much as information with regard to cash in hand and some information with regard to trade receivables have been furnished. However, he further states that one of the withdrawn Mishra has Palvi Ms. Director, namely Rs.8,51,48,386/- on 26th May, 2017 from the Company's account, after the order by the NCLT was reserved.

Mr. Aggarwal, learned Counsel for the respondent states that he would seek instructions with regard to the aforesaid amount and also allow access to the record if it is not in the custody of Noida Authority. The specific details, where the record is kept, may have to be furnished by the respondent-non-applicant.

List the matter on 6th October, 2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-Sd-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

22.09.2017 V.Sethi